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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP(CAA) No. 125/NCLT/AHM/2017
CA(CAA) No. 87/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017**

Name of the Company: **Armee Technology Services Pvt. Ltd.**

Section of the Companies Act: **Section 230-232 of the Companies Act, 2013**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NAVIN PAHWAS WITH RITU SHAH	SR. ADV	Petitioner	
2.	FOR THAKKAR AND PAHWAS ADV.	ADV.		

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Petitioner.

Proof of service of notice of date of hearing on Statutory authorities filed.

Proof of publication filed.

No representation received from public

Letter dated 09.11.2017 received from OL wherein it is stated that Armee Informatics and Armee Technology Services Pvt Ltd not furnished information. But petitioner filed affidavits stating that information was furnished to OL on 12.10.2017.

So far no reply has been filed by OL.

Affidavit of petitioner Transferee company filed stating that they have furnished information to Regional Director in response to the letter dated 13.09.2017. so far no detail reply filed by Regional Director.

Heard arguments of Learned Counsel for petitioner.

Order reserved.

**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 20th day of December, 2017.

**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**